

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 25759 of 2013

(Arising out of Order-in-Original No. 117/2012 dated 28.09.2012
passed by the Commissioner of Service Tax, Bangalore.)

M/s. Softzone Tech Park Ltd.,

#3, 4th Floor, Salarpuria Windsor,
Ulsoor Roadm
Bangalore – 560 042.

Appellant(s)

VERSUS

**Commissioner of Service Tax
Office of Commissioner of
Service Tax,**

No. 16/1, S P Complex, Lalbagh Road,
Bangalore – 560 027.

Respondent(s)

APPEARANCE:

Mr. R. Dakshina Murthy, Advocate for the Appellant

Mr. P. Saravana Perumal, Addl. Commissioner (AR) for the Respondent

**CORAM: HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)
HON'BLE MRS R BHAGYA DEVI, MEMBER
(TECHNICAL)**

Final Order No. 21242 /2024

DATE OF HEARING: 10.12.2024

DATE OF DECISION: 10.12.2024

PER : DR. D.M. MISRA

Learned advocate for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of

the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in Open Court.)

(D.M. MISRA)
MEMBER (JUDICIAL)

(R BHAGYA DEVI)
MEMBER (TECHNICAL)

Gb/Raja...